

ITEM NO.14

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16470-
16471/2025

[Arising out of impugned final judgment and order dated 25-07-2025
in ABA No. 2059/2025 25-07-2025 in ABA No. 2061/2025 passed by the
High Court of Judicature at Bombay]

PINKY RANI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

IA No. 262756/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 262758/2025 - EXEMPTION FROM FILING O.T.

Date : 30-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Rahul Shyam Bhandari, AOR
Ms. G Priyadharshni, Adv.
Mr. Satyam Pathak, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in four weeks.

2. There shall be no coercive steps taken against the petitioner
till next date of hearing.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)